

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

Thursday, the 5<sup>th</sup> day of August 2021 / 14th Sravana, 1943

WP(C) NO. 15728 OF 2021(M)

**PETITIONER:**

XXXX

**RESPONDENTS:**

1. CENTRAL ADOPTION RESOURCE AUTHORITY, REPRESENTED BY ITS MEMBER SECRETARY AND CEO, MINISTRY OF WOMEN & CHILD DEVELOPMENT, WEST BLOCK 8, WING 2, 1ST FLOOR, R.K.PURAM, NEW DELHI - 110066.
2. STATE ADOPTION RESOURCE AGENCY, REPRESENTED BY ITS SECRETARY, DIRECTORATE OF WOMEN AND CHILD DEVELOPMENT DEPARTMENT, POOJAPPURA, THIRUVANANTHAPURAM - 695012.
3. SOCIETY OF SISTERS OF CHARITY HOLY ANGELS CONVENT, REPRESENTED BY ITS SECRETARY, PREETHI NILAYA CRECHE, SNEHALAYA SOLUR, MAGADI TALUK, RAMANGARA DISTRICT, BANGALORE, KARNATAKA - 562127.
4. ST. JOSEPH FOUNDLING HOME, REPRESENTED BY ITS SECRETARY, C/O. ST.VINCENT HOME, CONVENT ROAD, CALICUT - 673032.
5. DISTRICT CHILD PROTECTION OFFICE, REPRESENTED BY THE DISTRICT CHILD PROTECTION OFFICER, 47/1657, WAYANAD ROAD, MALAPARAMBA, KOZHIKODE - 673009.
6. CHILD WELFARE COMMITTEE, REPRESENTED BY ITS CHAIRMAN, GOVERNMENT OBSERVATION HOME, VELLIMADUKUNNU P.O., KOZHIKODE - 673012.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to issue a direction to the 1st, 2nd, 5th and 6th Respondents, to keep in abeyance all proceedings concerning surrender of XXX, the son of the petitioner, pending disposal of the writ petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/s RAGHUL SUDHEESH, K.J.GLAXON, J.LAKSHMI, VISHNU YUVRAJ and AMAL JEES ALEX, Advocates for the petitioner, CENTRAL GOVERNMENT COUNSEL for R1 and of GOVERNMENT PLEADER for R2, R5 and R6, the court passed the following:

p.t.o

**P.B.SURESH KUMAR J.**

-----  
**W.P.(C) No.15728 of 2021**  
-----

**Dated this the 05<sup>th</sup> day of August, 2021.**

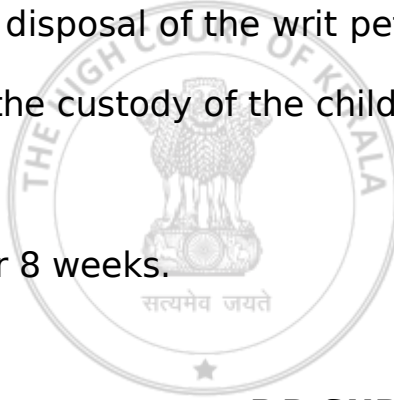
**ORDER**

Admit.

Central Government Counsel takes notice for the first respondent. Government Pleader takes notice for respondents 2, 5 and 6. Issue notice by speed post to respondents 3 and 4.

Pending disposal of the writ petition, the petitioner is permitted to have the custody of the child referred to in the writ petition.

List after 8 weeks.



**Sd/-**

**P.B.SURESH KUMAR, JUDGE**

Mn